THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) The decision to impose ceiling of Rs. 50 lakh per MP in a financial year to societies/trusts from the MPLADS fund was taken in consultation with various stake holders and with approval of Lok Sabha Committee on MPLADS.

- (b) The Ministry is aware that some of the non-government organizations are running educational institutions managed by them.
- (c) The proposal to do away with limit of Rs. 50 lakh is under examination of the Government.

## Delay in utilization of MPLADS funds in Odisha

- 2014. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:
- (a) whether it is a fact that State Government of Odisha has given an order to District level officers of various departments not to take up any project of MPLADS without prior clearance of State Government;
- (b) whether MPLADS funds given to any department of Government of Odisha is going to the department and again being released a Letter of Credit as a part of department work, as a result of which the MPLADS project is delayed and MPLADS funds are being diverted for other works; and
  - (c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) As per information received from Government of Odisha, no restriction has been imposed by the State Government to take up MPLADS works. The district authorities may take up any admissible work recommended by Hon'ble MP without prior clearance by the State Government.

(b) and (c) It has been informed by Government of Odisha that as per State Government procedure followed till 30.06.2011, the MPLAD fund were given to the district level officers of Engineering Department of Odisha as deposit work by the Executing Agencies in the State and Letter of Credit was released subsequently. However, this system has been withdrawn with effect from 1st July, 2011.

## Delay in execution of works under MPLADS

- 2015. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:
  - (a) whether it is a fact that the RD Department and Energy Department of

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Government of Odisha have given an order not to take up any work concerning MPLADS fund without getting the clearance of the State Government; and

(b) whether it is also a fact that the works under MPLADS for village electrification and digging of tube wells in Korai Block of Jajpur district are not implemented for two years as the State Government has not given the clearance?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) The Government of Odisha has informed that Chief Engineer, Rural Water Supply and Sanitation (RWSSD), Odisha under Rural Development Department, Government of Odisha *vide* his letter dated 30.07.2010 had instructed all Executive Engineers of RWSSD that no deposit of any kind from any agencies whatsoever shall be accepted by any Executive Engineer nor any proposal for any deposit works can be submitted by them without specific approval by the Chief Engineer, RWSSD. It was subsequently clarified *vide* his letter dated 20.08.2011 that the instruction communicated earlier is not applicable in case of deposit from MPLAD and MLALAD Schemes and the works should be taken up immediately.

(b) Rural electrification in the State has been taken up under two schemes namely Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) and Biju Gram Jyoti Yojana (BGJY). All feasible and accessible un-electrified, de-electrified and partially electrified villages were to be covered under the programme. It was also directed by the Government of Odisha not to release fund of other schemes such as MPLADS, MLALADS, BRGF, Gopabandhu Grameen Yojana, etc. for electrification of villages programmed for coverage under RGGVY/BGJY. Out of 24 village electrification works recommended under MPLADS in Jajpur district, 19 electrification works included in RGGVY were not sanctioned and 5 electrification works not covered under RGGVY and BGJY have been executed under MPLADS utilizing Rs. 15.27 lakhs.

It was informed by the Government of Odisha as regards the works of 84 tube wells recommended under MPLADS in Korai Block, that the necessary estimates for feasible projects are under preparation and fund will be sanctioned after preparation of estimates and works would be implemented.

## SHORT NOTICE QUESTION

## Rail projects in Andhra Pradesh

- 3. SHRI Y.S. CHOWDARY: Will the Minister of RAILWAYS be pleased to state:
- (a) whether the Ministry has sanctioned rail projects for Andhra Pradesh during the last three years;